

the Question Hour. He has sent the draft of the resolution also, which informally I have shown to you.

Mr. Speaker: The leaders of the Opposition Groups also should be consulted.

Shri Braj Raj Singh (Ferozabad): I wanted to say that an early opportunity should have been given to his House to discuss this matter (*Interruption*).

Mr. Speaker: Monday is the earliest (*Interruption*). He wants it to be done as early as possible.

12.03 hrs.

PAPERS LAID ON THE TABLE

ACTION TAKEN BY GOVERNMENT ON ASSURANCES

Shri Satya Narayan Sinha: Sir, I beg to lay on the Table a copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various session of Second Lok Sabha:—

- (i) Statement No. I, Tenth Session, 1960. [See Appendix III, annexure No. 11].
- (ii) Supplementary Statement No. III, Ninth Session, 1959. [See Appendix III, annexure No. 12].
- (iii) Supplementary Statement No. VI, Eighth Session, 1959. [See Appendix III, annexure No. 13].
- (iv) Supplementary Statement No. XIII, Seventh Session, 1959. [See Appendix III, annexure No. 14].
- (v) Supplementary Statement No. XVI, Sixth Session, 1958. [See Appendix III, annexure No. 15].
- (vi) Supplementary Statement No. XIX Fifth Session, 1958. [See Appendix III, annexure No. 16].
- (vii) Supplementary Statement No. XXVII, Fourth Session, 1958.

[See Appendix III, annexure No. 17].

- (viii) Supplementary Statement No. XXXIII Second Session, 1957. [See Appendix III, annexure No. 18].

AMENDMENT TO RUBBER RULES AND ANNUAL REPORT ON WORKING AND ADMINISTRATION OF COMPANIES ACT

The Minister of Commerce (Shri Kanungo): Sir, I beg to lay on the Table a copy each of the following papers:—

- (i) Notification No. G.S.R. 331, dated the 19th March, 1960 making certain further amendment to the Rubber Rules, 1955, under sub-section (3) of Section 25 of the Rubber Act, 1947. [Placed in Library. See No. LT-2030/60].
- (ii) Annual Report on the Working and Administration of the Companies Act, 1956, for the year ended 31st March, 1959, under Section 638 of the said Act. [Placed in Library. See No. LT-2035/60].

ANNUAL REPORTS OF DEVELOPMENT COUNCILS

The Minister of Industry (Shri Manubhai Shah): Sir, I beg to lay on the Table, under sub-section (4) of Section 7 of the Industries (Development and Regulation) Act, 1951, a copy of each of the Annual Reports for the year 1958-59 along with the Audited Accounts of the following Development Councils:—

- (i) Development Council for Internal Combustion Engines and Power-Driven Pumps. [Placed in Library. See No. LT-2032/60].
- (ii) Development Council for Acids and Fertilisers. [Placed in Library. See No. LT-2033/60].